

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 86/MP/2026

Subject : Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 28.3.2023 executed between the Petitioner and Central Transmission Utility of India Limited, seeking extension of scheduled COD on account of occurrence of Force Majeures events, additional expenditure incurred on account of Change in Law events and change in scope of work, amongst other reliefs.

Petitioner : Khavda II-A Transmission Limited (KATL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **12.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, KATL
Shri Lakshyajit Singh Bagdwal, Advocate, KATL
Shri Harshit Singh, Advocate, KATL
Shri Saurabh Mishra, Advocate, MPPMCL
Shri Rajiv Naik, Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought three weeks' time for filing its compliance affidavit and rejoinder(s) to the replies filed by the Respondents, MPPMCL and MSEDCL. The learned counsel further submitted that the Petitioner's Change in Law and Force Majeure claims are also pending before the *Committee*, constituted to assess such claims of the transmission licensees/ TSPs pursuant to the deliberations held under the Chairmanship of Secretary (Power), Govt. of India on 25.2.2025, and as recorded in the Ministry of Power's Minutes of Meeting dated 7.3.2025, and the decision of the *Committee* is awaited. Accordingly, the learned counsel requested that the matter be listed for further hearing in July, 2026.

2. Learned counsel for the Respondent, MPPMCL, submitted that the Respondent has already filed its reply in the matter.

3. Considering the submissions made by the learned counsels for the parties, the Commission granted three weeks to the Petitioner to file its compliance affidavit and the rejoinder(s) to the replies filed by the Respondents.

4. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)